I Next, Agra, 21/10/2026
Page No: 7, Size: 9.45cm × 21.51cm

एनएचआरसी ने मांगी रिपोर्ट

MUMBAI: महाराष्ट्र के नासिक जिले के दत्तनगर में बोरवेल का पानी रासायनिक प्रदूषण से दूषित होने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. आयोग ने महाराष्ट्र के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है. महाराष्ट्र प्रदूषण नियंत्रण बोर्ड से भी जानकारी मांगी गई है. स्थानीय लोग करीब दो महीने से इस समस्या का सामना कर रहे हैं. आशंका है कि औद्योगिक इकाइयों से निकला केमिकलयुक्त कचरा जमीन के अंदर रिसकर भूजल तक पहुंच रहा है. स्थानीय परिवार साफ पानी के लिए हर महीने करीब पांच हजार रुपये खर्च कर रहे हैं. आयोग ने पानी की गुणवत्ता, स्वास्थ्य पर असर और प्रशासन के कदमों की जानकारी मांगी है.

Source: https://orissadiary.com/nhrc-india-announces-the-10-winners-of-its-online-human-rights-quiz-2026-organised-ahead-of-its-33rd-foundation-day-in-collaboration-with-mygov/

NHRC, India announces the 10 winners of its online Human Rights Quiz-2026 organised ahead of its 33rd Foundation Day in collaboration with MyGov
By: Odisha Diary Bureau Date: October 19, 2026

The National Human Rights Commission has announced the 10 winners of its online 'Human Rights Quiz-2026: Celebrating Life, Liberty, Equality and Dignity'. It was organised in collaboration with MyGov from 1st September to 10th October 2026 in the run-up to its 33rd Foundation Day. The quiz sought to engage everyone in learning about human rights, the Protection of Human Rights Act (PHRA), 1993 and the functions, powers and duties of the NHRC in promoting and protecting human rights across the country.

The 1st prize of Rs.15,000/- has been won by Ms. Aarti Mahajan. The 2nd prize of Rs.10,000/- has been won by Ms. Ritika and the 3rd prize of Rs.5,000/- has gone to Ms. Tooba Benazeer. The seven consolation prizes of Rs.2,000/- each have gone to Shri Aditya Gupta, Shri Tarun, Shri Rani Mandal, Shri Basant Kumar Mahato, Shri Likhth Kumar A and Ms. Deepika Madasu.

The quiz saw participation from all States and Union Territories (UTs) of the country. It attracted 1,67,127 views with 26,459 submissions. Out of them, most submissions were in the age group of 18-24. Uttar Pradesh, Maharashtra and Tamil Nadu topped the state-wise participation. 5,753 participants secured 15 out of 15 score, of which the 10 winners were decided by a draw of lots by the MyGov team as per the terms and conditions of the quiz. Participants were required to answer a maximum of 15 questions within 300 seconds.

Source: https://www.bhaskarenglish.in/amp/local/mp/bhopal/news/bjp-mla-umakant-sharma-sironj-sanatani-convents-madrasas-appeal-139420761.html

“Sanatani families should withdraw children from Christian convents and madrasas”:BJP MLA appeals on Facebook, says it is in society’s interest
Bhopal16 hours ago

BJP MLA Umakant Sharma has appealed to Sanatani families to withdraw their children from schools following the Christian convent tradition and from Muslim madrasas. The Sironj MLA made the appeal in a Facebook post.

What did the MLA write in his Facebook post?

Sironj BJP MLA Umakant Sharma wrote in his post, “True Sanatani brothers, mothers and sisters should immediately withdraw their children from schools following the Christian convent tradition. Likewise, if they are studying in a Muslim madrasa, they should withdraw them from there too. This is in the interest of society.” In his appeal, the MLA called for children to be withdrawn from both convent schools and madrasas. He linked the appeal to the interests of society. However, the post did not name any particular school or madrasa.

Meanwhile, in Sironj in Vidisha district, operators of 11 madrasas have applied to the School Education Department to close the institutions because of the low number of students. Priyank Kanoongo, a member of the National Human Rights Commission, has shared a letter regarding this on social media.

Applications to close 11 madrasas

In Sironj in Vidisha district, operators of 11 madrasas have applied to the School Education Department to close them because of the low number of students. The Janpad Education Centre (Sarva Shiksha Abhiyan), Sironj, has written to the District Education Centre asking that these institutions be recorded as closed on Education Portal 3.0 and the UDISE portal. The letter states that the operators of the madrasas included in the list had applied to close the institutions because of the low number of students. The names of all 11 madrasas and their UDISE identification numbers are also recorded in the letter. According to the available document, the process of recording the madrasas as closed was initiated after the operators submitted their applications. The letter asks that these institutions be recorded as closed on the portal.

Kanungo claims: Hindu children were also studying in madrasas

National Human Rights Commission member Priyank Kanungo shared the letter on social media and wrote, “Good news! In my home district of Vidisha, Madhya Pradesh, action has been taken to close 11 madrasas over the past year. There were also cases of Hindu children being kept in madrasas in Vidisha.” Kanungo claimed that the district administration had conducted an awareness campaign on school education and ensured compliance with the Right to Education Act (RTE). According to him, this enabled the children to enrol in regular schools, leaving the madrasas empty. Congratulating the district collector and the Education Department, he said this would ensure that children received their rights and stop taxpayers' money from being wasted. However, Kanungo's social media post does not provide separate details of the number of Hindu children, their admissions,

or the closure status of each of the 11 madrasas included in the list. The available departmental letter states that applications were submitted by the institutions' operators to have them closed.

Source: https://english.newstrack.com/india-news/nhrc-announces-10-winners-of-human-rights-quiz-2026-641583

NHRC Announces 10 Winners of Human Rights Quiz 2026; Check the Full List Here

Organised with MyGov ahead of the National Human Rights Commission's 33rd Foundation Day, the quiz attracted 26,459 submissions, with participants aged 18–24 forming the largest group.

ByHimanshi Published on: 19 Oct 2026 3:30 PM

The National Human Rights Commission (NHRC) has announced the 10 winners of its online Human Rights Quiz 2026, titled Celebrating Life, Liberty, Equality and Dignity. Organised in collaboration with MyGov from September 1 to October 10, 2026, the quiz aimed to raise awareness about human rights, the Protection of Human Rights Act (PHRA), 1993, and the NHRC's role in safeguarding fundamental rights. The initiative was organised ahead of the commission's 33rd Foundation Day and received participation from all states and Union Territories across India.

NHRC Human Rights Quiz 2026: Check the Winners List

The winners were selected from participants who achieved a perfect score of 15 out of 15. According to the NHRC, 5,753 participants secured full marks, and the 10 winners were chosen through a draw of lots conducted by the MyGov team in accordance with the quiz's terms and conditions. The prize winners are:

First prize – ₹15,000: Aarti Mahajan

Second prize – ₹10,000: Ritika

Third prize – ₹5,000: Tooba Benazeer

Consolation prize – ₹2,000 each: Aditya Gupta, Tarun, Rani Mandal, Basant Kumar Mahato, Likhth Kumar A and Deepika Madasu

The seven consolation prize winners will each receive ₹2,000.

Quiz Records 26,459 Submissions Nationwide

The online quiz received 1,67,127 views and 26,459 submissions, reflecting participation from across the country. Participants aged 18–24 accounted for the largest share of submissions, highlighting the engagement of young people with human rights awareness. Uttar Pradesh, Maharashtra and Tamil Nadu emerged as the leading states in terms of participation. Participants had to answer a maximum of 15 questions within 300 seconds. The quiz tested their understanding of human rights principles, the legal framework governing their protection and the responsibilities of the NHRC.

Quiz Highlights Human Rights Awareness

The NHRC organised the initiative to encourage citizens to understand the importance of life, liberty, equality and dignity. The Protection of Human Rights Act, 1993, provides the statutory framework for the constitution and functioning of the NHRC and State Human Rights Commissions. Through public awareness initiatives such as online quizzes, the commission seeks to familiarise citizens with their rights and the institutions responsible for promoting and protecting them.

Source: https://www.etvbharat.com/amp/en/bharat/nhrc-takes-note-of-exclusion-of-odisha-tribal-families-from-welfare-schemes-for-want-of-aadhaar-enn26101905323

NHRC Takes Note Of 'Exclusion' Of Odisha Tribal Families From Welfare Schemes For Want Of Aadhaar

n a speaking order issued Monday, the commission has sought an action taken report over the matter within four weeks.

By ETV Bharat English Team
Published : October 19, 2026 at 6:59 PM IST

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of alleged exclusion of tribal families from government welfare schemes in Odisha's Sambalpur due to Aadhaar-related documentation constraints. In a speaking order issued on Monday, October 19, 2026, the commission sought an Action Taken Report (ATR) from the authorities over the matter within four weeks. The authorities directed by the NHRC to file the ATR include Odisha Chief Secretary, District Magistrate Sambalpur and Chief Executive Officer, Unique Identification Authority of India (UIDAI). Unlike routine orders, the speaking order by the commission to top bureaucrats gives urgency to the matter. The notice by the NHRC comes in response to a complaint by a Hyderabad-based advocate Yennam Balachander Reddy. The complaint filed on January 30 this year highlights the difficulties faced by tribal families in accessing essential benefits relating to food, education, healthcare and housing because of Aadhaar documentation barriers and administrative “inaction”.

In January this year, ETV Bharat had exclusively reported the difficulties faced by more than 200 tribal people from over 25 families living behind the Jamankira police station in Sambalpur district over Aadhaar-related constraints. The report highlighted how the lack of Aadhaar had pushed the community into living a life of deprivation. Since most children were born at home, not in hospitals, none has formal birth records, a prerequisite now to have Aadhaar enrolment. Ironically though, many adults possess voter ID cards, but Aadhaar, now essential for welfare access, remains out of reach.

Primarily belonging to the Sabar tribal community, the families in Sambalpur migrated from Bihar decades ago and lived a nomadic life before settling in Jamankira. For years, they have sustained by collecting and selling forest produce like honey, wood, and leaves. They neither have their own land nor other property forcing them to reside in make shift houses on government land.

Source: https://www.freepressjournal.in/pune/nashik-nhrc-seeks-report-on-groundwater-pollution-in-dattanagar-within-two-weeks

Nashik: NHRC Seeks Report On Groundwater Pollution In Dattanagar Within Two Weeks

According to media reports, chemicals allegedly released from factories in the nearby industrial zone have contaminated the groundwater. The commission stated that if the reports were substantiated, the situation would constitute a serious violation of human rights

Prashant NikaleUpdated: Monday, October 19, 2026, 07:11 PM IST

Nashik: The National Human Rights Commission (NHRC) has taken suo motu cognisance of groundwater pollution in the Dattanagar area near the Ambad Maharashtra Industrial Development Corporation (MIDC) industrial estate on the outskirts of Nashik city. The commission has directed Maharashtra Chief Secretary Rajesh Agarwal to submit a detailed report within two weeks. It has also sought observations from the Maharashtra Pollution Control Board (MPCB) on the matter.

Hundreds of residents in Dattanagar and surrounding areas have reported that water from their borewells has turned yellowish. They have complained of itching, skin ailments and rashes after using the water. According to media reports, chemicals allegedly released from factories in the nearby industrial zone have contaminated the groundwater. The commission stated that if the reports were substantiated, the situation would constitute a serious violation of human rights.

The commission noted that residents had been receiving contaminated water for the past two months. Some children were reportedly advised not to attend school. Affected families have been forced to spend approximately ₹5,000 per month on drinking water, besides bearing medical expenses.

Earlier, environmental activists had approached the Western Zone Bench of the National Green Tribunal (NGT) in Pune over the issue. The tribunal had sought an action-taken report from the MPCB and the district administration. With both the NHRC and the NGT examining the matter, pressure on the administration has intensified.

The issue of contaminated borewell water in Dattanagar came to light on Sept 30. Subsequent reports indicated the presence of chromium in the groundwater, raising concerns about the long-term health of residents.

Source: https://thewire.in/education/nhrc-issues-notices-to-school-mp-govt-after-abvp-objects-to-democracy-absent-placard

After ABVP Objects to 'Democracy Absent' Placard in Fancy Dress Competition, NHRC Issues Notices to School, MP Govt

The Wire Staff 13 hours ago

The placard held by the student during the fancy-dress competition had listed 10 issues including unemployment, hatred, corruption, terrorism, inflation, poverty, vote theft, paper leaks and scams as “present”, while democracy was marked “absent”.

Listen to this article:

New Delhi: The National Human Rights Commission (NHRC) has sent notices to Madhya Pradesh government officials and the management of a missionary school in the state’s Guna district over objections raised by the Akhil Bharatiya Vidyarthi Parishad (ABVP) – the student wing of the Rashtriya Swayamsevak Sangh (RSS) – over a fancy dress performance by a Class I student at the missionary school, reported New Indian Express.

Earlier, the ABVP had demanded a public apology over the fancy-dress competition in which the Class I student appeared with a cloth tied over her mouth and a placard reading, “Unemployment and Corruption: Present, Democracy: Absent.” The placard had listed 10 issues including unemployment, hatred, corruption, terrorism, inflation, poverty, vote theft, paper leaks and scams as “present”, while democracy was marked “absent”. The presentation used a roll call to comment on governance and public issues. The performance was titled Sarkar ki Pathshala (Government’s Schoolhouse).

ABVP workers had also submitted a memorandum after visiting the Christ Senior Secondary School in Guna and set a 72-hour deadline for an apology. The New Indian Express report cited ABVP worker Divyansh Bakshi who alleged that children had been deliberately used to play politics and described the performance as reflecting an “urban naxal” mindset. Bakshi also demanded an apology from the girl’s parents.

After the controversy erupted, a bench headed by NHRC member Priyank Kanoongo took cognisance of the matter, under Section 12 of the Protection of Human Rights Act, 1993 and notices were issued by the NHRC to the Bharatiya Janata Party (BJP)-ruled Madhya Pradesh government’s principal secretary (school education), the Guna district collector, the Guna district education officer and the school’s missionary management, reported New Indian Express.

The school’s principal Babu John has said that the incident was being taken seriously, the class teacher has been issued a notice and a written explanation went to the district education officer. However, the newspaper cited district education officer Samar Singh Rathore as saying that no such explanation had reached his office. Rathore said a committee would be formed and action would be taken based on its findings.

Source: https://indiaeducationdiary.in/nhrc-india-announces-the-10-winners-of-its-online-human-rights-quiz-2026-organised-ahead-of-its-33rd-foundation-day-in-collaboration-with-mygov/

NHRC, India announces the 10 winners of its online Human Rights Quiz-2026 organised ahead of its 33rd Foundation Day in collaboration with MyGov
By iednewsdesk October 19, 2026

The National Human Rights Commission has announced the 10 winners of its online 'Human Rights Quiz-2026: Celebrating Life, Liberty, Equality and Dignity'. It was organised in collaboration with MyGov from 1st September to 10th October 2026 in the run-up to its 33rd Foundation Day. The quiz sought to engage everyone in learning about human rights, the Protection of Human Rights Act (PHRA), 1993 and the functions, powers and duties of the NHRC in promoting and protecting human rights across the country.

The 1st prize of Rs.15,000/- has been won by Ms. Aarti Mahajan. The 2nd prize of Rs.10,000/- has been won by Ms. Ritika and the 3rd prize of Rs.5,000/- has gone to Ms. Tooba Benazeer. The seven consolation prizes of Rs.2,000/- each have gone to Shri Aditya Gupta, Shri Tarun, Shri Rani Mandal, Shri Basant Kumar Mahato, Shri Likhth Kumar A and Ms. Deepika Madasu.

The quiz saw participation from all States and Union Territories (UTs) of the country. It attracted 1,67,127 views with 26,459 submissions. Out of them, most submissions were in the age group of 18-24. Uttar Pradesh, Maharashtra and Tamil Nadu topped the state-wise participation. 5,753 participants secured 15 out of 15 score, of which the 10 winners were decided by a draw of lots by the MyGov team as per the terms and conditions of the quiz. Participants were required to answer a maximum of 15 questions within 300 seconds.

Dainik Bhaskar, Online News, 20/10/2026

Source: https://www.bhaskar.com/amp/g/local/mp/bhopal/news/umakant-sharma-bjp-mla-appeal-sanatani-children-convent-madrasa-139418842.html

"क्रिश्चियन कॉन्वेंट, मदरसों से सनातनी अपने बच्चों को निकाल लें":बीजेपी विधायक फेसबुक पर की अपील, बोले- इसी में समाज का हित
भोपाल19 घंटे पहले

भाजपा विधायक उमाकांत शर्मा ने सनातनी परिवारों से अपने बच्चों को क्रिश्चियन कॉन्वेंट परंपरा के विद्यालयों और मुस्लिम मदरसों से हटाने की अपील की है। सिरोंज विधायक ने फेसबुक पोस्ट के जरिए यह बात कही।

विधायक ने फेसबुक पोस्ट में क्या लिखा?

सिरोंज से भाजपा विधायक उमाकांत शर्मा ने अपनी पोस्ट में लिखा, “सच्चे सनातनी बंधु माता और बहन को अपने बच्चे क्रिश्चियन कॉन्वेंट परंपरा के विद्यालयों से तत्काल हटा लेना चाहिए। साथ ही यदि किसी मुस्लिम मदरसे में पढ़ रहे हो, तो वहां से भी हटा लेना चाहिए। इसी में समाज का हित है।” विधायक ने अपनी अपील में कॉन्वेंट विद्यालयों और मदरसों, दोनों से बच्चों को हटाने की बात कही है। उन्होंने इसे समाज के हित से जोड़ा है। हालांकि, पोस्ट में किसी विशेष स्कूल या मदरसे का नाम नहीं लिया गया है।

दूसरी तरफ विदिशा जिले के सिरोंज में विद्यार्थियों की संख्या कम होने के कारण 11 मदरसों के संचालकों ने संस्थान बंद करने के लिए स्कूल शिक्षा विभाग को आवेदन दिए हैं। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने इसका एक पत्र सोशल मीडिया पर साझा किया है।

11 मदरसों को बंद करने के आवेदन

विदिशा जिले के सिरोंज में विद्यार्थियों की संख्या कम होने के कारण 11 मदरसों के संचालकों ने इन्हें बंद करने के लिए स्कूल शिक्षा विभाग को आवेदन दिए हैं। जनपद शिक्षा केंद्र (सर्व शिक्षा अभियान), सिरोंज ने इन संस्थानों को एजुकेशन पोर्टल 3.0 और यूडाइज पोर्टल पर बंद दर्ज करने के लिए जिला शिक्षा केंद्र को पत्र लिखा है। पत्र में कहा गया है कि सूची में शामिल मदरसों के संचालकों ने विद्यार्थियों की संख्या कम होने के कारण संस्थान बंद करने के लिए आवेदन दिए हैं। पत्र में सभी 11 मदरसों के नाम और उनकी यूडाइज पहचान संख्या भी दर्ज हैं। उपलब्ध दस्तावेज के मुताबिक, मदरसों को बंद दर्ज करने की प्रक्रिया संचालकों के आवेदन के बाद शुरू की गई। पत्र में पोर्टल पर इन संस्थानों को बंद दर्ज करने के लिए कहा गया है।

कानूनगो का दावा- मदरसों में हिंदू बच्चे भी पढ़ रहे थे

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने पत्र सोशल मीडिया पर साझा करते हुए लिखा, “शुभ समाचार! मेरे गृह जिले विदिशा मध्य प्रदेश में पिछले एक वर्ष में 11 मदरसे बंद करने की कार्यवाही हुई है, विदिशा के मदरसों में हिंदू बच्चों को रखने के मामले भी थे।” कानूनगो ने दावा किया कि जिला प्रशासन ने स्कूली शिक्षा के प्रति जागरूकता अभियान चलाया और शिक्षा का अधिकार कानून (आरटीई) का पालन कराया। उनके मुताबिक, इससे बच्चों के सामान्य स्कूलों में दाखिले हो सके और मदरसे खाली हो गए। उन्होंने जिला कलेक्टर और शिक्षा विभाग को बधाई देते हुए कहा कि इससे बच्चों को उनका अधिकार मिलेगा और करदाताओं के पैसे की बर्बादी रुकेगी। हालांकि, कानूनगो की सोशल मीडिया पोस्ट में हिंदू बच्चों की संख्या, उनके दाखिले और सूची में शामिल 11 मदरसों में से प्रत्येक के बंद होने की स्थिति का अलग-अलग ब्योरा नहीं दिया गया है। उपलब्ध विभागीय पत्र में संस्थानों को बंद करने के लिए संचालकों की ओर से आवेदन दिए जाने की बात कही गई है।

Source: https://thesootr.com/state/madhya-pradesh/mp-bjp-mla-umakant-sharma-convent-madrasa-appeal/amp_articleshow/135054893.html

The Sootr>>राज्य>>मध्य प्रदेश>>कॉन्वेंट और मदरसों में न पढ़ाएं बच्चे! सनातनी परिवारों से भा...

कॉन्वेंट और मदरसों में न पढ़ाएं बच्चे! सनातनी परिवारों से भाजपा विधायक उमाकांत शर्मा की अपील
Sumit Kumar | Oct 20, 2026, 24:17 IST

मध्यप्रदेश के सिरोंज से भाजपा विधायक उमाकांत शर्मा ने सनातनी परिवारों से बच्चों को क्रिश्चियन कॉन्वेंट स्कूलों और मुस्लिम मदरसों से हटाने की अपील की है।
MP BJP MLA Umakant Sharma: मध्यप्रदेश के भाजपा विधायक उमाकांत शर्मा की फेसबुक पोस्ट चर्चा में है। उन्होंने सनातनी परिवारों से अपने बच्चों को क्रिश्चियन कॉन्वेंट स्कूलों और मुस्लिम मदरसों से हटाने की अपील की है। विधायक ने इसे समाज के हित से जोड़ा है। इसी बीच सिरोंज के 11 मदरसों को बंद करने के आवेदन सामने आए हैं।
BJP MLA Umakant Sharma from Sironj, Madhya Pradesh urged Sanatani families withdraw children from Christian convent schools and Muslim madrasas.
राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने इससे जुड़ा पत्र साझा किया है।

भाजपा विधायक उमाकांत शर्मा ने फेसबुक पर की अपील
विदिशा जिले की सिरोंज विधानसभा सीट से भाजपा विधायक उमाकांत शर्मा ने फेसबुक पर पोस्ट की है। इसमें उन्होंने सनातनी परिवारों से बच्चों की पढ़ाई को लेकर अपील की।

विधायक ने कहा कि सनातनी परिवार अपने बच्चों को क्रिश्चियन कॉन्वेंट परंपरा वाले स्कूलों से तत्काल हटा लें। उन्होंने मुस्लिम मदरसों में पढ़ने वाले बच्चों को भी वहां से निकालने की बात कही। शर्मा ने अपनी अपील में कहा कि ऐसा करना समाज के हित में होगा। हालांकि, उन्होंने किसी खास कॉन्वेंट स्कूल या मदरसे का नाम नहीं लिया।

विधायक की पोस्ट में बच्चों को इन संस्थानों से हटाने की बात कही गई है। लेकिन इसके पीछे किसी विशेष घटना या संस्थान की शिकायत का उल्लेख नहीं किया गया है।

सिरोंज के 11 मदरसों को बंद करने के आवेदन
विधायक की अपील के बीच सिरोंज के 11 मदरसों से जुड़ी जानकारी भी सामने आई है। इन मदरसों के संचालकों ने संस्थान बंद करने के लिए स्कूल शिक्षा विभाग को आवेदन दिए हैं। आवेदनों में विद्यार्थियों की संख्या कम होने को संस्थान बंद करने की वजह बताया गया है।

जनपद शिक्षा केंद्र सिरोंज ने इस संबंध में जिला शिक्षा केंद्र को पत्र भेजा है। इसमें सभी 11 मदरसों को एजुकेशन पोर्टल 3.0 और यूडाइज पोर्टल पर बंद दर्ज करने की बात कही गई है। पत्र में संबंधित मदरसों के नाम और उनकी यूडाइज पहचान संख्या भी दर्ज है। यह संख्या शैक्षणिक संस्थानों की पहचान के लिए इस्तेमाल होती है।

हालांकि, आवेदन दिए जाने का मतलब यह नहीं है कि सभी संस्थान औपचारिक रूप से बंद हो चुके हैं। उनकी अंतिम स्थिति विभागीय रिकॉर्ड से स्पष्ट होगी।

प्रियंक कानूनगो ने सोशल मीडिया पर साझा किया पत्र
राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने मदरसों से जुड़ा विभागीय पत्र सोशल मीडिया पर साझा किया है। उन्होंने इसे अच्छी खबर बताते हुए कहा कि उनके गृह जिले विदिशा में पिछले एक साल के दौरान 11 मदरसों को बंद करने की कार्रवाई हुई है।

कानूनगो ने दावा किया कि विदिशा के कुछ मदरसों में हिंदू बच्चे भी पढ़ रहे थे। उनके मुताबिक, जिला प्रशासन ने स्कूली शिक्षा को लेकर जागरूकता अभियान चलाया।

उन्होंने यह भी कहा कि शिक्षा का अधिकार कानून यानी RTE का पालन कराया गया। इसके बाद बच्चों के सामान्य स्कूलों में दाखिले होने का दावा किया गया। कानूनगो ने इस कार्रवाई के लिए जिला कलेक्टर और शिक्षा विभाग को बधाई दी। उन्होंने कहा कि इससे बच्चों को उनके अधिकार मिलेंगे और सरकारी पैसे की बर्बादी रुकेगी।

प्रियंक कानूनगो ने अपनी पोस्ट में मदरसों में हिंदू बच्चों के पढ़ने का दावा किया है। हालांकि, उन्होंने ऐसे बच्चों की कुल संख्या नहीं बताई।

उनकी पोस्ट में यह जानकारी भी नहीं है कि कितने बच्चों का दूसरे स्कूलों में दाखिला हुआ। इसी तरह सभी 11 मदरसों की वर्तमान स्थिति का अलग-अलग विवरण भी नहीं दिया गया है।

दूसरी तरफ विभागीय पत्र में विद्यार्थियों की संख्या कम होने का उल्लेख है। इसके आधार पर मदरसा संचालकों ने संस्थान बंद करने के आवेदन दिए हैं। इसलिए कानूनगो के दावे और विभागीय पत्र की जानकारी को अलग-अलग समझना जरूरी है।

मदरसों को बंद दर्ज करने की प्रक्रिया शुरू
जानकारी के मुताबिक, संबंधित मदरसों के संचालकों ने स्वयं संस्थान बंद करने के आवेदन दिए हैं। इसके बाद जनपद शिक्षा केंद्र ने जिला शिक्षा केंद्र को पत्र भेजा। इसमें संबंधित संस्थानों की स्थिति ऑनलाइन पोर्टल पर अपडेट करने को कहा गया है।

शिक्षा विभाग के लिए संस्थानों की जानकारी एजुकेशन पोर्टल और यूडाइज पोर्टल पर दर्ज करना जरूरी होता है। इससे विद्यार्थियों और शैक्षणिक संस्थानों से जुड़े रिकॉर्ड को व्यवस्थित रखने में मदद मिलती है। हालांकि, इन 11 मदरसों को पोर्टल पर बंद दर्ज करने की प्रक्रिया पूरी हुई है या नहीं, इसकी पुष्टि उपलब्ध जानकारी से नहीं होती।

विधायक की अपील और मदरसों के आवेदन अलग मामले
इस पूरे घटनाक्रम में दो बातें सामने आई हैं। पहली भाजपा विधायक उमाकांत शर्मा की फेसबुक पोस्ट है। इसमें उन्होंने सनातनी परिवारों से बच्चों को कॉन्वेंट स्कूलों और मदरसों से हटाने की अपील की है।

दूसरा मामला सिरोंज के 11 मदरसों को बंद करने के आवेदनों का है। विभागीय पत्र में इन आवेदनों की वजह विद्यार्थियों की कम संख्या बताई गई है। हालांकि, उपलब्ध जानकारी में ऐसा कोई प्रमाण नहीं है कि विधायक की अपील के कारण मदरसों ने आवेदन दिए।

फिलहाल सभी 11 मदरसों की अंतिम प्रशासनिक स्थिति स्पष्ट होना बाकी है। साथ ही कानूनगो के दावे के अनुसार, कितने बच्चों का दूसरे स्कूलों में दाखिला हुआ, इसकी जानकारी भी सामने आनी बाकी है।

Source: https://www.yugwarta.com/Encyc/2026/10/19/HUMAN-RIGHTS-QUIZ-WINNER.html

'मानवाधिकार क्विज-2026' के 10 विजेताओं की घोषणा
युगवार्ता 19-Oct-2026

नई दिल्ली, 19 अक्टूबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने 33वें स्थापना दिवस से पहले माईजीओवी के सहयोग से आयोजित 'मानवाधिकार क्विज-2026' के 10 विजेताओं की घोषणा की है।

आयोग के अनुसार ऑनलाइन 'मानवाधिकार क्विज़-2026: जीवन, स्वतंत्रता, समानता और गरिमा का उत्सव' का उद्देश्य मानवाधिकारों, 'मानवाधिकार संरक्षण अधिनियम, 1993 (पीएचआर) अधिनियम और एनएचआरसी के कार्यों के बारे में जागरूकता बढ़ाना था। यह क्विज अपने 33वें स्थापना दिवस के उपलक्ष्य में एक सितंबर से 10 अक्टूबर तक माईजीओवी के सहयोग से आयोजित किया गया था।

इस क्विज में देश के सभी राज्यों और केंद्रशासित प्रदेशों से लोगों ने हिस्सा लिया। इसमें 26,459 लोगों की ओर से आवेदन प्राप्त हुए थे। इनमें से ज़्यादातर प्रविष्टियाँ 18-24 आयु वर्ग से थीं। राज्यवार भागीदारी में उत्तर प्रदेश, महाराष्ट्र और तमिलनाडु सबसे आगे रहे।

आरती महाजन प्रथम विजेता रहीं। इन्हें इनाम के रूप में 15 हजार रुपये दिए गए। 10 हजार रुपये का दूसरा पुरस्कार रितिका को मिला है और पांच हजार रुपये का तीसरा पुरस्कार तूबा बेनजीर को दिया गया है। इसके अलावा दो-दो हजार रुपये के सात सांत्वना पुरस्कार आदित्य गुप्ता, तरुण, रानी मंडल, बसंत कुमार महतो, लिखथ कुमार ए और दीपिका मडासु को दिए गए हैं। इसके अलावा 5,753 प्रतिभागियों ने 15 में से 15 अंक हासिल किए।

क्विज के नियम एवं शर्तों के अनुसार इनमें से 10 विजेताओं का चयन 'माईजीओवी' टीम द्वारा लॉटरी (ड्रॉ) के जरिए किया गया। प्रतिभागियों को 300 सेकंड के भीतर अधिकतम 15 सवालों के जवाब देने थे।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: https://www.bhaskarhindi.com/other/upa-sarkar-mein-base-avaidh-bangladeshi-aur-rohingya-ab-takhtapalat-ki-rach-rahe-sazish-priyank-kanungo-1379153

यूपीए सरकार में बसे अवैध बांग्लादेशी और रोहिंग्या अब तख्तापलट की रच रहे साजिश प्रियंक कानूनगो
20 Oct 2026 5:39 AM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने बांग्लादेशी घुसपैठियों और रोहिंग्याओं को लेकर एक बड़ा बयान दिया है। उन्होंने एक वीडियो पोस्ट करते हुए यूपीए सरकार और सोनिया गांधी पर गंभीर आरोप लगाए हैं।

नई दिल्ली, 19 अक्टूबर (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने बांग्लादेशी घुसपैठियों और रोहिंग्याओं को लेकर एक बड़ा बयान दिया है। उन्होंने एक वीडियो पोस्ट करते हुए यूपीए सरकार और सोनिया गांधी पर गंभीर आरोप लगाए हैं।

प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर पोस्ट किया, "वीडियो नहीं सबूत है। देश को देखना चाहिए। देश पर सोनिया गांधी के नियंत्रण वाले जमाने में सरकार में टॉप पर बैठे अर्बन नक्सल ने अवैध बांग्लादेशी घुसपैठिए और रोहिंग्याओं के वोटर कार्ड और आधार कार्ड बनवाए, उनकी बस्तियां बसाईं। अब घुसपैठियों की दूसरी पीढ़ी हिंसा करके देश में तख्तापलट करना चाहती है, क्योंकि कामरेड को खून पसंद है। एसआईआर घुसपैठियों को पहचानने का तंत्र है, इसलिए देशद्रोहियों को इससे तकलीफ है। ऐसे बहुत प्रमाण हैं, जो समय के साथ जारी किए जाएंगे।"

प्रियंक कानूनगो ने कहा, "बांग्लादेशी घुसपैठिए के मंसूबे को समझिए। घुसपैठिए पीएम मोदी को इसलिए हटाना चाहता है, क्योंकि वे उनके अपनो में से नहीं है। उनका वोटर आईडी, राशन और नागरिकता के कागज सोनिया गांधी के नेतृत्व वाली नेशनल एडवाइजरी काउंसिल के मेंबर सोनिया गांधी ने बनवाए थे। ये घुसपैठिए 55 साल की उम्र में बच्चे पैदा कर रहे हैं। देश पर आबादी का बोझ बढ़ा रहा है।"

उन्होंने कहा, "जो लोग रिजीम को कंट्रोल करते थे, वे बांग्लादेश के अवैध घुसपैठियों को भारत में नागरिक बनाकर रखा। घुसपैठियों के लड़के बता रहे हैं कि वे प्रोटेस्ट में हिंसा कर सकते थे, लेकिन नहीं किए तो उनका एहसान मानिए। वे बता रहे हैं कि पीएम मोदी पाकिस्तान को दुश्मन मानते हैं, जो गलत है। अवैध प्रवासी फ्रांस में उत्पात मचाए हुए हैं। टुकड़े-टुकड़े गैंग भारत में भी हिंसा का ही वह नंगा नाच करवाना चाहते हैं। वे तख्तापलट करके बांग्लादेशियों को भारत के नागरिकों के अधिकारों के ऊपर अतिक्रमण करवाना चाहते हैं, जो हम नहीं होने देंगे।"